

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CPNo.219(ND)/2017

IN THE MATTER OF

Deepak Beri and 3 Ors.

... PETITIONERS

Versus

DB Engineering Private Limited and 4 Ors.

... RESPONDENTS

SECTION :

Under Sections 241 & 242 of the Companies Act, 2013.

Order delivered on 05.12.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

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ORDER

It is brought to the notice of this Tribunal by the Ld. Court Officer that in relation to the order passed in the above matter on 01.12.2017, a typographical error has crept in inadvertently in the concluding portion of the said order wherein the next date of hearing has been mentioned as 15.02.2017 instead of 15.02.2018 and that the same may be modified in terms of the provisions contained in Rule 154(1) of National Company law Tribunal Rules, 2016. Taking into consideration the said representation and as the mistake which has crept in is accidental slip or omission, the next date of hearing at the concluding and final line of the order is modified as 15.02.2018 instead of 15.02.2017. This order is passed in the interest of justice and taking into consideration that the parties should not be put into inconvenience and further no party is also prejudiced.

The corrected and modified order shall be issued to the Parties on request.

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- 54/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)